

Use of Hindi

4350. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of COMMERCE be pleased to state :

(a) whether his ministry has modern gadgets installed such as computer, telex, teleprinting etc. which are in Roman Script and these are being converted into bilingual;

(b) if so, the manner in which these bilingual gadgets will be put into use by the ministry;

(c) the manner in which the use of Hindi will be promoted;

(d) whether the ministry has given exemption for use of Hindi to its offices located in Region 'A' where work has to be done cent percent in Hindi; and

(e) if so, the reasons for giving such an exemption?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Most of the modern gadgets including Computers and electronic typewriters installed in the Ministry have bilingual facility.

(b) the bilingual gadgets are being put into use by training personnel to operate them in both the languages.

(c) With a view to promote use of Hindi in the Ministry various attractive incentive schemes have been introduced for doing work in Hindi. Moreover, the implementation of Official Language Policy is monitored through Quarterly Progress Reports regarding use of Hindi and periodical meetings of Hindi Salahkar Samiti and Official Language Implementation Committee.

(d) No Sir. The offices located in Region 'A' are rather inspired to do their work in Hindi.

(e) Does not arise.

[English]

Sebi Regulations

4351. SHRI NAMDEO DIWATHE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have initiated steps to monitor the activities of every individual involved in merchant banking as defined under the SEBI regulations;

(b) if so, the details thereof;

(c) whether sharp scrutiny of insider trading

possibilities has revealed serious irregularities by senior personnel of merchant bank staff; and

(d) if so, the details of major cases detected and action taken/proposed thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) In order to monitor the movement of personnel engaged in merchant banking activities, Securities and Exchange Board of India (SEBI) has written to category I merchant bankers to provide information in regard to employees who are involved in merchant banking activities as defined in regulation 3 (2) of SEBI (Merchant Bankers) Regulations, 1992. At the time of resignation and or termination of the services of an employee the merchant bank shall inform the same to SEBI to enable it to update the data base. Similarly, if the same person joins another merchant bank it will be mandatory for the new employer to submit the information regarding the new employee.

(c) According to the information furnished by SEBI no such instance has come to its notice.

(d) Does not arise.

[Translation]

UTI'S Housing Scheme

4352. SHRIMATI SHEELA GAUTAM :
SHRI SHIVRAJ SINGH :

Will the Minister of FINANCE be pleased to state

(a) whether the Unit Trust of India propose to introduce any housing Scheme with the assistance of Housing Development Finance Corporation;

(b) if so, the details thereof;

(c) the estimated expenditure to be incurred on the said scheme;

(d) the names of the States where these houses are proposed to be constructed and the number and details thereof; and

(e) the details of the persons eligible for this Scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) Unit Trust of India has no plans to launch any housing scheme with the assistance of Housing Development Finance Corporation.

(b) to (e) Do not arise.